SHRI MULKA GOVINDA RED DY: Was it the Chief Minister of Rajasthan?

SHRI GODEY MURAHAR1: The implication is, he is the Chief Minister of Rajasthan. I would like to know whether the Government has taken cognisance of that report and, if so, what action the Government propose to take in this regard?

SHRI MORARJI R. DESAI: The hon. Member obviously refers to another case, not to this case. It refers to another case and that case is under further investigation.

श्री प्रेम मनोहर: क्या मंत्री महोदय को यह मालूम है कि जो यह स्मगिलग करने वाले स्रोग हैं उनके पास जो जहाज ग्रीर नावें हैं उनकी स्पीड तो ज्यादा है ग्रीर हमारे यहां जो पकड़ने वाले लोग हैं उनके पकड़नेवाले जहाजों की स्पीड कम है इसलिए वे पकड़ सकने में श्रसमर्थ रहते हैं। स्मगलसं भाग जाते हैं ग्रीर वह देखते रहते हैं। इस बात की कई दफा रिपोर्ट भी हुई हैं। तो क्या मंत्री महोदय के सामने यह बात ग्राई है ग्रीर यदि हां तो किस प्रकार की व्यवस्था इस संबंध में हमारे वित्त मंत्रालय ने कर रखी है?

श्री मोरारजी आर० देसाई: इसके लिये भी व्यवस्था हो रही है। श्रोवर- काफ्ट इसी के लिये सांचा गया है जिसकी स्पीड काफी ज्यादा है। उनकी स्पीड 30 मील की है तो श्रोवरकाफ्ट की स्पीड पचास, बावन मील तक हो सकती है। कुछ लोग पकड़े भी थे। हम इसका प्रयोग कर रहे हैं और प्रयोग सफल हो जायेगा तो हम उसको ले लेना चाहते हैं।

•159. [The questioner (Shri S. K. Vaishampayen) was absent. For answer, vide col. infra.]

'P' FORM

•160. SHRIMATI SHAKUNTA-LA PARANJPYE:f SHRI A. D. MANI:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is necessary for an applicant for the 'P' form to state in his application the name of his father:
- (b) whether there have been cases where, in the applications, only the name of the mother has been given and the applications have been rejected on that ground; and
- (c) if so, what are the objections to an applicant stating only his mother's name in respect of his 'P' Form application?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) to (c) The 'P' Form • does not require the applicant to state either his father's name or the mother's name. There should ordinarily be no instances, therefore, where the application was rejected because only the mother's name was stated and not the father's name. If the Hon'ble Members would kindly indicate any specific instances, appropriate enquiries will be made.

SHRIMATI SHAKUNTALA
PARANJPYE: The Minister apparently is not
aware of the Supreme Court having given a
judgment in a case. A particular applicant
having applied for a passport and failed to get
it, had to fight it out right upto the Supreme
Court. In the Bombay High Court his case
was dismissed. The Passport Officers replied
that he could not get it and up to the Sup-

†The question was actually asked on floor of le House by Sbrimathi Shakuntala Paranjpye. reme Court, by Special Appeal, he fought the case. I will give the details to the Minister. I would really be thankful if he went into the case because I feel that because of the very fact that the mother's lineage was not allowed to be mentioned though the particular person was enrolled as a voter as his mother's son, the passport was refused. He did not want to give the father's name. I will send the literature to him.

SHRI MORARJI R. DESAI: will go into it when the case is referred to me. We have no intention of asking anybody's father's name.

SHRI R. T. PARTHASARATHY:

With reference to part (c) of the question which states that there are objections, I do not know if the Government is raising the objection because maternity is a fact and paternity is a hope.

(No reply)

*161 .{Transferred to the 15th May, 1969.]

खेतडी तांबा परियोजना OF IN

*162. श्रीसुन्दर सिंह भंडारी: क्या पेट्रोल तथा रसायन और खान तथा धात मंत्री यह बताने की कृपा करेंगे कि:

- (क) खेतडी तांबा परियोजना को विद्रावक संयंत्र कब तक उपलब्ध कर दिये जाने की संभावना है ग्रीर इस संबंध में देर होने के क्या कारण हैं;
- (ख) शोधक संयंत्र में काम कब से प्रारंभ हो जायगा ; श्रौर 🕾
- (ग) उक्ता परियोजना के संबंध में मल अनुमान की अर्पक्षा कितनी धन राशि ग्रधिक व्यय होने की संभादना है?

KHETRi COPPER PROJECT

to Questions

- •162. SHRI **SUNDAR** Will the Minister of BHANDARI: PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:
- (a) the time by when the smelter plant is likely to be made available to the Khetri Copper Project and the reasons for delay in this connection;
- (b) the time by when the Refinery Plant will be commissioned; and
- (c) the amount of expenditure that is likely to exceed the original estimate of the said Project?]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM and CHEMICALS AND MINES AND METALS: (SHRI JAGANNATH RAO): (a) to (c) The information is being collected and will be laid on the Table of the House.

‡[पेट्रोलियम तथा रसायन और खान तथा धातु मंत्रालय में राज्य मंत्री (श्री जगन्नाथ राव): (क) से (ग) सूचना एकतित की जा रही है श्रौर सभा पटल पर रख दी जायेगी।

श्री सन्दर सिंह भंडारी: मुझे मंत्री जी से यह जानना है कि इसके जो डिटेल्स होंगे वह आप चाहें बाद में दे दें लेकिन इसमें देरी का क्या कारण है, इसके संबंध में कोई संकेत ग्राप कर सकें तो ग्रच्छा हो। वहां विजली सन्यंत्र लगाने में ग्रीर डिजाइन ग्रादि बनाने में ऐसा कौन सा मख्य कारण है जिसकी वजह से देरी हो रही है? अगर उसके बारे में कोई जानकारी देंगे तो इस प्रोजक्ट की धीमी गति को समझने में हमारे लिये ग्रासानी होगी।

^{†[]} English translation. ‡[] Hindi translation.